

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Monday, this the 04th day of May 2020.

Crl.M.P.No.2158/2020

C.Vanakkamsamy, S/o.Chinnapandi

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Perungudi P.S. Cr.No.37/2020

.. Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.C.Bharathiraja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Bail application u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 397 and 506(ii) of IPC.

3. Heard.

4. The learned counsel for the petitioner would submit that the petitioner was already granted bail by this Court in Crl.M.P.No.1775/2020 dated: 23.3.2020, on execution of a bond for Rs.10,000/- with one surety for likesum each to the satisfaction of Judicial Magistrate concerned, but, due to lock down and pandemic situation, the petitioner is unable to produce sureties and hence prayed to release the petitioner on own bond. The learned public prosecutor has no objection. Therefore, considering the above facts, the petition is allowed accordingly.

5. In the result, the petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- to the satisfaction of the **Superintendent, Central prison, Madurai.** After a period of 6 weeks, the petitioner should surrender before the Judicial Magistrate concerned and execute a fresh bond for Rs.10,000/- with one surety for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioner shall appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioner shall co-operate with the investigation and he shall not

threaten the witnesses, he shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in *P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560*. Accordingly, the petition is allowed.

Pronounced by me in Camp Court on the 4th day of May 2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Perungudi P.S.
3. The Superintendent, Central Prison, Madurai.
4. The Petitioner through his counsel.